



2026:AHC-LKO:7402-DB

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

PUBLIC INTEREST LITIGATION (PIL) No. - 68 of 2026

Yuvraj Singh

.....Petitioner(s)

Versus

State Of U.P. Thru. Secy. Revenue Lko. And 6
Others

.....Respondent(s)

Counsel for Petitioner(s) : Gyan Chandra Dubey, Dilip Kumar
Pandey
Counsel for Respondent(s) : C.S.C., Mohan Singh

Court No. - 1

**HON'BLE RAJAN ROY, J.
HON'BLE ABDHESH KUMAR CHAUDHARY, J.**

1. Heard Shri Gyan Chandra Dubey, learned Counsel for the petitioner, Shri Mohan Singh, learned Counsel for the respondent No.7 and learned Standing Counsel for the State.
2. Petitioner counsel says that there is a '*chakmarg*' existing in the map running through Gata No. 363 but on the spot there is no such *chakmarg*. He also prays that a '*khadanja*' be constructed on the '*chakmarg*'.
3. Let the petitioner approach the S.D.M. concerned along with an application raising his grievance in this regard, who shall get the matter inquired as to whether in the revenue map and records a *chakmarg* is shown, as claimed by the petitioner, if so, whether it exists on the spot or not, If not, then some demarcation exercise will have to take place as to the *chakmarg*, only thereafter, the *chakmarg* or *khadanja* thereon will have to be constructed. The construction part may be in the domain of some other authority, but

the S.D.M. or the Tehsildar, as the case may be, will have to demarcate the *chakmarg* for the purposes of construction as per rules.

4. Let the S.D.M. and such other authorities, as may be involved in the matter, look into the matter and do the needful as per law, but with expedition.

5. It is made clear that we have not at all expressed any opinion on the claim raised by the petitioner as to the existence of the *chakmarg* whether in the revenue map or on the spot.

6. With the aforesaid observations/directions, the writ petition is **disposed of**.

**February 2,
2026**

-Piyush-

(Abdhesh Kumar Chaudhary,J.) (Rajan Roy,J.)